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STATEMENT re. ACTION TAKEN ON POINTSMADE BY MEMBERS OF PARLIAMENTDURING THE DISCUSSION ON THE RAILWAY BUDGET, 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI): Sir, on behalf of Mr. Poonacha, I make the following statement: -

Sir, While replying to the Railway Budget (1967-68) discussions held in May-June this year, the Minister of Railways, had said that all the various suggestions made by Members of Parliament durng these discussions in this House would be carefully examined and Members would be informed about the action taken on some of the more important suggestions made by them.

A careful scrutiny of such points was accordingly undertaken by the Railway Board in consultation, where necessary, with the various Railway Administrations and in accordance with the practice followed in the past, we have arranged for three copies of a consolidated set of statements of action taken in respect of these points to be placed in the Library of Parliament for perusal of the hon'ble Members interested. These statements are in respect of points which were not covered by my collegues while replying to these discussions and cover not only the important points as promised by him, but other lesser important ones as well. Only such of the points as were by way of a general observation have been left out.

It may be added that all the suggestions made by hon'ble Members have been of great use to the Railway Administrations and even points of general observation as did not call for a specific reply have also been taken note of and are being kept in view by the authorities concerned while framing various policies.

RE A POINT OF PRIVILEGE

MR. CHAIRMAN: Shri Rajnarain has sought to raise a question of privilege relating to the incidents in the House yesterday involving a student of

the Banaras Hindu University, Shri Mahendra Pratap Singh, who threw leaflets into the Chamber and who was punished by this House for gross contempt of the House. Shri Rajnarain's notice is based on a report appearing in the 'Hindustan" of December 22,

I have personally enquired into the whole matter and I am satisfied that the allegations contained in the report are false. I have also seen the statement voluntarily given by Shri Mahendra Pratap Singh to the Watch and Ward Officer. He has not mentioned of any ill-treatment by the officers, as alleged in the report.

I refuse consent to Shri Rajnarain to raise this matter

SHRI ABID ALI (Maharashtra); This is the way of dealing with this motion.

श्री राजनारायण : श्रीमन, मैं आपकी व्यवस्था पर इस समय नहीं कह रहा हं। आप कृपा करके सदन में व्यवस्था स्थापित करें...

SHRI ABID ALI: Not after your ruling.

श्री राजनारायण : श्रीमन, मैं आप की व्यवस्था पर कोई बात नहीं कह रहा है।

SHRI ABID ALI: No, no, we will not allow you. Don't please hear him, Sir, and nothing should go on record after you have given the ruling. No more, Sir.

श्री राजनारायण: श्रीमन् आन ए पाइन्ट आफ आर्डर। मैं यह चाहता हं कि आप सदन के सम्मानित सदस्यों को इस तरह से अन्शासित करें कि अगर कोई अपने भाव व्यक्त करना चाहे तो उसको आप कृपापूर्वक सून सकें।

SHRI ABID ALI: What is the subject before the House? You have given your ruling. Sir; let us know what is the item we are discussing.

MR. CHAIRMAN: There is nothing more to be done. Next item